

ÖITEM NO.44

COURT NO.11

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 21565/2014
(Arising out of impugned final judgment and order dated
25/04/2013 in SA No. 423/2013 passed by the High Court of
Judicature at Allahabad)
STATE OF UP AND ORS

Petitioner(s)

VERSUS

BUDHUWA

Respondent(s)

(office report for directions)

Date : 27/09/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ASHOK BHUSHAN

[IN CHAMBERS]

For Petitioner(s) Mr. Vivek Vishnoi, Adv.

Mr. M. R. Shamshad, Adv.

Mr. Zaki Ahmed Khan, Adv.

Ms. Parul Shukla, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the petitioners is granted
two weeks' time to take fresh steps for effecting service on the
sole respondent.

(SONALI SAUND) (INDU POKHRIYAL)

SR.P.A

COURT MASTER